

[Shrimati Jayashri]

institutions caring for women and children.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to regulate and license institutions caring for women and children."

The motion was adopted.

Shrimati Jayashri: I introduce the Bill.

SUPPRESSION OF IMMORAL TRAFFIC AND BROTHELS BILL

Shrimati Jayashri (Bombay—Suburban): I beg to move for leave to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels.

Mr. Chairman: The question is:

"That leave be granted to introduce Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels."

The motion was adopted.

Shrimati Jayashri: I introduce the Bill.

ELECTRICITY (SUPPLY) AMENDMENT BILL

Shri Sadhan Gupta (Calcutta—South-East): I beg to move for leave to introduce a Bill further to amend the Electricity (Supply) Act, 1948.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Electricity (Supply) Act, 1948."

The motion was adopted.

Shri Sadhan Gupta: I introduce the Bill.

EX-ARMY PERSONNEL'S LITIGATION BILL

Dr. N. B. Khare (Gwalior): I beg to move for leave to introduce a Bill to provide remedy and to regulate the ex-army personnel's litigation with respect to their pay, allowances, pension, gratuity and all other emoluments payable under army regulations and usage of the army and punishments inflicted on them without jurisdiction or in excess of jurisdiction, or in excess of the quantum prescribed by the army Laws.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to provide remedy and to regulate the ex-army personnel's litigation with respect to their pay, allowances, pension, gratuity and all other emoluments payable under army regulations and usage of the army and punishments inflicted on them without jurisdiction or in excess of jurisdiction, or in excess of the quantum prescribed by the army Laws."

The motion was adopted.

Dr. N. B. Khare: I introduce the Bill.

FUNERAL REFORMS BILL

Shri Telkikar (Nanded): I beg to move for leave to introduce a Bill to reform the funeral system in India.

Mr. Chairman: The question is:

"The leave be granted to introduce a Bill to reform the funeral system in India."

The motion was adopted.

Shri Telkikar: I introduce the Bill.

PENSIONS (AMENDMENT) BILL

Dr. N. B. Khare (Gwalior): I beg to move for leave to introduce a Bill further to amend the Pensions Act, 1971.

Bill

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Pensions Act, 1871."

The motion was adopted.

Dr. N. B. Khare: I introduce the Bill.

ARMY (AMENDMENT) BILL

Dr. N. B. Khare (Gwalior): I beg to move for leave to introduce a Bill further to amend the Army Act, 1950 (*Insertion of new section 57A*).

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Army Act, 1950 (*Insertion of new section 57A*)."

The motion was adopted.

Dr. N. B. Khare: I introduce the Bill.

ARMY (AMENDMENT) BILL

Dr. N. B. Khare (Gwalior): I beg to move for leave to introduce a Bill further to amend the Army Act, 1950 (*Insertion of new section 61A*).

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Army Act, 1950 (*Insertion of new section 61A*)."

The motion was adopted.

Dr. N. B. Khare: I introduce the Bill.

WIDOWERS' RE-MARRIAGE BILL

Shri K. C. Sodhia (Sagar): I beg to move for leave to introduce a Bill to provide for the remarriage of widowers.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to provide for the remarriage of widowers."

The motion was adopted.

Shri K. C. Sodhia: I introduce the Bill.

CONSTITUTION (AMENDMENT OF THE SIXTH SCHEDULE) BILL

Shrimati Khongmen (Autonomous Distts.—Reserved—Sch. Tribes): I beg to move for leave to introduce a Bill to amend the Sixth Schedule of the Constitution of India.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to amend the Sixth Schedule of the Constitution of India."

The motion was adopted.

Shrimati Khongmen: I introduce the Bill.

WOMEN'S AND CHILDREN'S INSTITUTIONS LICENSING BILL—Contd.

Mr. Chairman: The House will now proceed with the further consideration of the following motion moved by Shrimati Maniben Patel on the 23rd April, 1954:

"That the Bill to regulate and license institutions caring for women and children, be taken into consideration."

Shri D. C. Sharma (Hoshiarpur): What is the amount of time allotted for the discussion of this Bill?

Mr. Chairman: I understand the time allotted for the discussion of a Private Member's Bill is four hours. One hour was spent last time and if hon. Members so choose, they can go on with the discussion of this Private Member's Bill. Let us see how many people are interested in it.

Shri D. C. Sharma: Who are the speakers who took part in the discussion of this Bill last time?

Mr. Chairman: About eight Members have already spoken on this Bill. They took about an hour.